

CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK

O. A. NO. 912 OF 2012
Cuttack, this the 5th day of March, 2013

CORAM
HON'BLE MR. A.K. PATNAIK, MEMBER (JUDL.)
HON'BLE MR. R.C. MISRA, MEMBER (ADMN.)
.....

Dularam Majhi,
aged about 26 years,
S/o. Sankhai Majhi,
Of Vill. Olidihi,
Po. Anua,
Ps. Morada,
Dist. Mayurbhanj,
At present working as
(T1), Field Assistant,
At. Central Rice Research Institute,
Po. CRRI Campus,
Ps. Chouliaganj,
Dist-Cuttack

...Applicant
(Advocate(s) : M/s. B.N.Mishra, S.Natia)

VERSUS
Union of India Represented through

1. Secretary to the Govt. of India,
Ministry of Agriculture,
Krishi Bhawan,
New Delhi-110116
2. Indian Council of Agriculture Research,
Respresented through its Director General,
ICAR Krishi Bhawan,
New Delhi.1
3. Director,
Central Rice Research Institute,
(A project under the Indian Council of Agricultural Research)
At/PO. CRRI Campus,
Ps. Chouliaganj,
Dist. Cuttack

Verdict

4. Senior Administrative Officer,
 O/o. The Central Rice Research Institute,
 At/Po. CRRI Campus,
 Ps. Chauliaganj,
 Dist. Cuttack

... Respondents
 (Advocate: Mr. S.B.Jena)

O R D E R

A.K.PATNAIK, MEMBER (I):

Applicant (Dularam Majhi), who is working as T1, Field Assistant at Central Rice Research Institute, Po.CRRI Campus, Ps. Chouliaganj, Dist. Cuttack has ~~been~~ filed this Original Application praying direction to the Respondents to confirm his period of probation after completion of two years of service from 4.12.2008. This matter was listed 19th December, 2012. On the prayer of Mr.S.B.Jena, Learned Additional CGSC for the Union of India on whom copy of this OA was served four weeks time was allowed to him to obtain instruction with regard to clearance of the probation period of the applicant. When the matter was listed on 20-02-2013 for ~~none~~-appearance of either of the parties the matter was adjourned to 25.2.2013. Again on 25.2.2013 the matter was adjourned to 1.3.2013 and on 1.3.2013 the matter was adjourned to 5.3.2013. Instead of obtaining instruction, by filing MA No. 1202 of 2012 Mr. Jena has ^{six} ~~six~~ sought ~~seeks~~ weeks time to file counter though this OA has not been admitted till date.

2. Today none is present for the Applicant nor any request has been made on his behalf for adjournment. Similarly, Mr.Jena,

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Learned Additional CGSC apprised us the up-to-date status of the matter. It is seen that praying clearance of the probation period the applicant submitted a representation on 14.09.2012 to the Director CRRI, Cuttack who in turn intimated to the applicant vide letter dated 28.09.2012 that proposal for clearance of probation is awaiting approval/clearance from the counsel. In view of the above, instead of keeping this matter pending, we dispose of this OA with direction to the Respondent Nos. 1 & 2 to take a decision on the proposal sent by ~~the sent by~~ the Respondent Nos.3&4 as intimated in letter dated 28.9.2012 for clearing the probation of the applicant and intimate the result thereof in a reasoned order to the Applicant within a period of 90(ninety) days from the date of receipt of copy of this order. There shall be no order as to costs.

3. Send copy of this order along with OA to the Respondent Nos.1&2 by post.


(R.C.Misra)
Member (Admn.)


(A.K.Patnaik)
Member (Judl.)